



Central Administrative Tribunal Jammu Bench, Jammu

T.A. No.61/2838/2020

This the 28th day of October, 2020

(Through Video Conferencing)

**Hon'ble Mr. Rakesh Sagar Jain, Member (J)
Hon'ble Mr. Anand Mathur, Member (A)**

Anil Sharma, age 51 years,
S/o. Late Sh. Vijay Kumar,
R/o. House No. 462,
B/A Gandhi Nagar,
Jammu.

...Applicant

(Mr. Rakesh Sharma, Advocate for applicant)

Versus

1. State of Jammu and Kashmir through, Commissioner/Secretary Health and Medical Education Department, Civil Secretariat, Jammu.
2. Director Health Services, Jammu.
3. Principal, Government Medical College, Jammu.

...Respondents



(Mr. Amit Gupta, Additional Advocate General)

O R D E R (ORAL)

Hon'ble Mr. Anand Mathur, Member (A):

The learned counsel for the applicant Anil Sharma submitted that the OA can be disposed of by giving a direction to the respondents to consider the case of the applicant for release of his salary withheld by the respondents in accordance with rules.

2. Looking to the submission of the learned counsel for the applicant the TA is disposed of with a direction to the respondents that the arrears of salary, if any, due to the applicant from March 2016 to June, 2018 except for the period from September, 2017 to November, 2017 be disbursed in favour of the applicant in accordance with the rules and regulations within a period of one month from the date of receipt of a certified copy of this order. We make it clear that we have not expressed any opinion on the merits of the case.



3. The TA is disposed of as above. No order as to costs.

(Anand Mathur)
Member (A)

(Rakesh Sagar Jain)
Member (J)

“SA”